

ITEM NO.7

COURT NO.9

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SI.A.NOS.25-27/2016 IN I.A.NO...../2016 (D.NO.17835/2016) ,
I.A.NOS.28-30, 31-33 in Civil Appeal No(s). 618-620/2016

SENIOR DIVISIONAL COMMERCIAL MANAGER & ORS.

Appellant(s)

VERSUS

S.C.R CATERERS, DRY FRUITS, F.J.S.W ASSOCI AND ANR. Respondent(s)
(Appeal against Registrar's Order dated 15.3.2016 under order XV,
Rule 5 of the Supreme Court Rules, 2013 and impleadment and
directions and clarification and modification of Court's Order
dated 29.1.2016)Date : 11/07/2016 These applications were called on for hearing
today.CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)

Mr. N.K. Kaul, A.S.G.
Mr. Praneet Pranav, Adv.
Mr. R.M. Bajaj, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

Ms. Diksha Rai, Adv.

Ms. Ranjeeta Rohtagi, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

Dr. Rajeev Sharma, Adv.
Mr. Vijay Kumar Shukla, Adv.
Mr. Raghuvir Sharma, Adv.
Mr. Vipin Kumar Sharma, Adv.
Mr. Dharmendra Sharma, Adv.
Mr. Kamrendra Pratap Singh, Adv.
Mr. Robin Babu, Adv.
Ms. Anchal Mehrotra, Adv.

Mr. Salman Khursheed, Sr. Adv.
Mr. S. Wasim A. Qadri, Adv.
Mr. Jubair Ahmad Khan, Adv.
Mr. Zaid Ali, Adv.
Mr. Tamim Qadri, Adv.
Mr. Saurabh Chopra, Adv.
Ms. Udit Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

All the Interlocutory Applications including the
unregistered applications are not maintainable and are hereby
dismissed as such.

(S. K. RAKHEJA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER